

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-882/ND/2022

IN THE MATTER OF:
M/s. Reliance Reality Ltd.

...PETITIONER

Vs.

M/s. Altruist Customer Management
India Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Tushad Kakalia, Adv.
Manisha T. Karia, Adv. S.B. Rao,
Adv. Swapnil Baudh.

For the Respondent/Corporate Debtor :Adv. Vishal Sharma Adv.
Priyanka Mandal.

ORDER

Ld. Counsel on behalf of Operational Creditor and Ld. Counsel on behalf of Respondent are present. Both the Counsels have submitted that in terms of the order dated 13.02.2024, they have filed their written submissions, however the written submissions of none of the parties are available on the e-portal. Counsels for both the sided are directed to approach the Registry and cure the defects, so that it is reflected on the e-portal. List the matter on **17.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)